

- Read :
1. Hon'ble Hon'ble High Court letter bearing No.Insp-I/48/2021, dated 02.07.2021 along with High Court Circular dated 01.07.2021,
 2. District Court Office Order No.Adm/B-4(i)/5604/2021 dated 02.07.2021.
 3. Hon'ble High Court letter bearing No.Insp-I/50/2021, dated 30.07.2021 along with High Court Circular dated 29.07.2021.

The Hon'ble The Chief Justice and other Hon'ble Judges of the Hon'ble Administrative Committee, after taking into account present situation of Covid-19 cases and the views of stakeholders, in supersession of earlier circulars, have been pleased to put in place the following arrangements in respect to the functioning of all the Subordinate Courts in the State of Maharashtra and Goa and the Union Territory of Dadra and Nagar Haveli and Daman and Diu. Hence in view of directions contained in the Hon'ble High Court circular dated 29.07.2021, the following order is passed, which shall take effect from 02.08.2021.

-:: OFFICE ORDER ::-

1. All the Courts in Nanded Judicial District shall start with the regular physical functioning as were functioning during the pre-pandemic days, with 100% attendance of Judicial Officers and 100% attendance of staff.

- i) All the Bar Rooms and Canteens shall remain open.
- ii) - If the Principal Judicial Officers working at all taluka Head Quarters shall come across any single breach of any Covid-19 protocol, the Bar Room/s or Canteen/s may be closed down.
- So far as Nanded Head Quarter is concerned, the Chief Judicial Magistrate is requested to ensure that the directions issued in respect of Bar Rooms and Canteens are complied with completely in accordance with directions issued in this respect and in the event, if he come across any single breach of any Covid-19 protocol, he may report the same to the undersigned for passing proper orders for closing down such Bar Room/s or Canteen/s.

2. In all the Courts in Nanded Judicial District, only those advocates, witnesses, accused persons and party-in-persons whose matters are listed on that day's board or whose presence is required by the Court for any specific purpose like verification etc. will be permitted to have access in

the Court building. No one should enter the Court halls unless their matter is called out and shall leave the Court premises as soon as hearing of their case/work is over.

3. All the safety/precautionary measures set forth by the Central / State Government and all Covid-19 appropriate behaviour / protocols to be followed scrupulously.

4. This order come in force w.e.f. 02.08.2021 and shall remain in force until further order.

District Court, Nanded.)

July 31st, 2021.)

) Principal District Judge, Nanded.
I/c

Endorsement No. Adm/B-4(i)/ 6234 /2021.

C.f.w.cs. to :-

- The Hon.ourable Registrar General, High Court, Mumbai with reference to SOP under reference.
- The District Judge-1, Nanded / Bhokar / Kandhar / Biloli.
- The District Judge-2, 3, Nanded.
- The Ad-hoc District Judge-1, Nanded / Kandhar / Bhokar.
- Ad-hoc District Judge-2, Nanded / Kandhar Link Court, Mukhed.
- The Extra Joint District Judge, Nanded. (P.O. Shri A.R.Dhamecha).
- The Extra Joint District Judge, Nanded. (POCSO Court).
- The Judge, Family Court, Nanded.

- The Secretary, DLSA, Nanded.

- The Civil Judge, Senior Division, Nanded / Bhokar / Biloli / Kandhar.
- The Civil Judge, Senior Division, Link Court at Mukhed.
- The Chief Judicial Magistrate, Nanded.
- The Joint / II Joint / III Joint / IV / V Joint Civil Judges, Senior Division & Addl. CJM, Nanded.
- The Joint / II Joint / III Joint / IV Joint / V Joint / VI Joint / VII Joint / VIII / IX Joint Civil Judges, JD & JMFC, Nanded.
- The Civil Judge, JD & JMFC, Mahur / Kinwat / Himayatnagar / Hadgaon / Ardhapur / Loha / Degloor / Naigaon Bazar / Mudkhed / Umri / Dharmabad.
- The Joint Civil Judge, JD & JMFC, Kinwat / Bhokar / Hadgaon / Loha / Kandhar / Mukhed / Degloor / Naigaon Bz / Biloli.
- The II Joint Civil Judge, JD & JMFC, Loha / Kandhar / Mukhed / Naigaon Bazar.
- Shri Thanedar Shahabuddin Ghousemohiuddin, Extra Joint Civil Judge, JD and JMFC, Nanded.

- Shri Mane Dinesh Dagadu, Extra Joint Civil Judge, JD, Nanded.
- Smt. Uphade Vandana Prabhakarao, Extra Jt.Civil Judge, JD, Nanded.
- Shri Jadhav Arjun Bhausahab, Extra Joint Civil Judge, JD, Nanded.
- Shri Syed Qayemoddin Rahimoddin, Extra Jt.Civil Judge, JD, Nanded.
- Smt. Sakhare Manisha Balaji, Extra Joint Civil Judge, JD, Nanded.
- Shri Gore Avinash Dashrath, Extra Jt.Civil Judge, JD, Nanded.
- Shri Mane Ramchandra Dattatrya, Extra Jt.Civil Judge, JD, Nanded.
- Shri Yeldi Sunil Laxmipati, Extra Joint Civil Judge, JD, Nanded.

- The Superintendent of Police, Nanded.
- The District Government Pleader, Nanded.
- The Assistant Director & PP, Nanded.
- The Superintendent, District Prison, Nanded.
- The President, Bar Association, Nanded.

For information & further necessary action with a request to inform every concerned accordingly.

Copy to :-

- The Registrar / Court Manager, District Court, Nanded.
- The Superintendent, JW / TW, District Court, Nanded.
- The Assistant Superintendent, C&F / Inspection / STB / Property / Central Record, District Court, Nanded.
- The Senior Clerk, Library / GMP / Civil / Criminal Appeal Branches, District Court, Nanded.
- The DSA, District Court, Nanded with a direction to upload copy of instant order on the web site of this office.
- ✓ Copy be affixed on the notice board.
- A copy be kept on the muster roll of this office for information of all employee.

District Court, Nanded.)

July 31st, 2021.)

) / / C Principal District Judge, Nanded.

31-7-21.
